

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) The hon'ble Member may please refer to the reply given to Lok Sabha Question No. 3200 answered on 17th March, 1970.

(b) From the latest report received from the Registrar of Companies, Delhi, it appears that prosecutions have not been launched partly because a notice of petition said to have been filed in the Delhi High Court on behalf of the Company and its officers for relief under Section 633 (2) of the Companies Act has been received by the Registrar of Companies, Delhi. Copy of the petition has not been served on the Registrar of Companies, Delhi so far.

(c) No, Sir. In the list of the Directors annexed to the Annual Return made upto 27-11-1969 (the latest filed in the Registrar's office), the Company has shown that Sarvashri Veda Vyasa, Prakash Vir and A. K. Jain ceased to be directors with effect from 27-11-1969. The Registrar of Companies has no information whether they have resigned in protest against the management of Lala Dharam Vir. The question of this Ministry backing him does not arise.

(d) The Registrar of Companies, Delhi has no knowledge of any proposal about this Company going into voluntary liquidation.

### Indian Digest

7315. SHRI SARDAR AMJAD ALI :  
SHRI V. NARASIMHA RAO :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the time by which first issue of the Indian Digest will appear ;

(b) the various languages selected for publication during the current financial year ;

(c) whether Government will place a detailed statement about the organisational set-up and the personnel of the establishment undertaking this publication ; and

(d) whether any foreign expert will be involved in the project ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) to (c). The proposal to bring out a monthly 'Digest' to serve the cause of national integration is still under consideration.

(d) The scheme does not contemplate the engagement of any foreign expert in any capacity whatsoever.

### Rehabilitation of Refugees from East Bengal

7316. SHRI SURAJ BHAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) The number of Hindu refugees who came from East Bengal to India in the years 1954 and 1964 respectively ;

(b) the number of Scheduled Castes refugees out of them who came in the years 1954 and 1964 respectively ;

(c) the number of (i) Scheduled Castes and (ii) other refugees out of part (a) above who have since been rehabilitated separately ;

(d) whether it is a fact that the allowance which the poor Scheduled Caste refugees used to get from Government monthly has also been stopped during the last year ; and

(e) the steps Government propose to take to rehabilitate the poor Scheduled Caste refugees immediately ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) and (b). The number of refugees who migrated from East Pakistan to India in the years 1954 and 1964 is 1,21,364 and 6,93,142 respectively. Caste-wise statistics are not maintained.